

[Shri T A Pai]

- (2) (i) Review by the Government on the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72

- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library] See No LT-5069/73]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh

- (1) G O Ms No 740 published in Andhra Pradesh Gazette dated the 27th July, 1972 making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964
- (2) G O Ms No.1189 published in Andhra Pradesh Gazette dated the 27th September, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964
- (3) G O Ms No 1296 published in Andhra Pradesh Gazette dated the 2nd November, 1972 making certain amendment to the Andhra Pradesh Motor Vehicles Rules, 1964

[Placed in Library]. See No. LT-5070/73]

SUMMARY OF MAIN CONCLUSIONS AND RECOMMENDATIONS OF EXPERT COMMITTEE ON UNEMPLOYMENT AND REPORT OF COURT OF ENQUIRY INTO NOONODIHITPUR COLLIERY ACCIDENT

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHU-NATHA REDDY) I beg to lay on the Table -

- (1) (i) A copy of the summary of the main conclusions and recommendations of the Expert Committee on Unemployment
- (ii) A statement explaining the reasons for not laying Hindi version of the above document

[Placed in Library See No IT-5071/73]

- (2) (i) A copy of Report of the Court of Enquiry into the Noonodihitpur Colliery accident which occurred on 18-3-1973

- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report

[Placed in Library] See No LT-5072/73]

CENTRAL EXCISE (FOURTH AMENDMENT) RULES AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, NOTIFICATION UNDER CUSTOMS ACT, ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF GOVERNMENT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) On behalf of Shri K R Ganesh,

I beg to lay on the Table -

- (1) A copy of the Central Excise (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No G S R 432 in Gazette of India dated the 28th April, 1973